

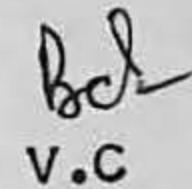
(9) 22.2.95 Hon. Mr. Justice B.C. Saksena, V.C
Hon. Mr. S. Dayal, Member (A)

O.R.
 Neither Suppl. C.A. 2
 nor Suppl. R.A. has been
 filed before.

R
 23/3/95

A rejoinder affidavit has been filed on behalf of the applicant and two documents have been annexed thereto to show that the post of Wireman Electrical Maintenance is vacant at Gorakhpur. The learned counsel for the respondents is granted two weeks time to file a supplementary & counter affidavit. The applicant will have one week thereafter to file supplementary rejoinder. List on 28.3.95 for order.


 A.M.


 B.C.
 V.C

Uv/

28.03.95 Hon. Mr. Justice B.C. Saksena, V.C
Hon. Mr. S. Das Gupta, A.M.

on behalf of the respondents civil misc application accompanied with an affidavit have been filed today to show that by an order dated 16-3-95 in compliance with the judgment passed by this Tribunal in O.A. No. 1129/92, the applicant has been posted as a group 'D' employee in the fertilizer factory, Sub post-office.

In view of the facts enucleated in the said affidavit, we are satisfied that the respondents ^{have} ~~are~~ complied with the directions given in the decision passed in O.A 1129/92. No further orders

A4

are called for in the Contempt application.
Notices issued to the respondents are
discharged and the Contempt
application is disposed of accordingly.

W
AM.

Abd
VL

(iv)